IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

Through Virtual Mode

LPA No.28/2020 in [WP (Crl) No.251/2019] Alongwith connected CMs

Mian Abdul Qayoom

..... Appellant(s)

Through: -

Mr Z. A. Shah, Senior Advocate with Mr Mian Tufail, Advocate Mr N. A. Ronga, Advocate Mr Mian Muzaffar, Advocate

(On Video Conference/Voice Call from their residences)

V/s

Union Territory of JK & Ors.

..... Respondent(s)

Through: -

Mr D. C. Raina, Advocate General with Mr B. A. Dar, Sr. AAG Mr T. M. Shamsi, ASGI Mr Shah Aamir, AAG

Mr Aseem Swahney, AAG

(On Video Conference/ Voice Call from their residences)

CORAM:

Hon'ble Mr Justice Ali Mohammad Magrey, Judge (On Video Conference from Srinagar wing) Hon'ble Mr Justice Vinod Chatterji Koul, Judge (On Video Conference from residence at Jammu)

> ORDER 18.05.2020

Heard learned counsel for the parties.

Orders reserved.

Mr Dar, learned Senior Additional Advocate General, shall supply the relevant detention records as well as the translated copies of the concerned FIRs during the course of the day through the learned Registrar (Judicial) of this wing of the High Court.

(Vinod Chatterji Koul) Judge (Ali Mohammad Magrey) Judge

SRINAGAR

May 18th, 2020